

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) and (b) Yes Madam; As per the instructions for enumeration at the Census 2001, if a person has been away from her or his normal or usual place of residence throughout the enumeration period (9th to 28th February, 2001), she/he will not be eligible for enumeration as a member of the household in which she/he is a normal resident. However, she/he will be enumerated wherever she/he is actually found during the enumeration period.

(c) and (d) No Madam; In India, after independence, at each decennial census, the population count has been done following the *de-facto* method and not *de-jure* method. Under the *de-facto* method, the demographic profile of each State shall become complete on derived basis taking the count of population enumerated within the state (this will comprise the residents as well as in migrants) as well as those who have out-migrated. This is required because those who have out-migrated from the State are counted in the place they were living during the enumeration period. The correct demographic profile of Jharkhand can thus be collated from the Census 2001.

Compensating expenditure by MP under police modernization scheme

†3725. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received proposals from Madhya Pradesh to reimburse the expenditure on police modernization scheme 2006-07, special force deployed in other States, GRP, security guards deployed at airports and employees engaged in ascertaining the number of foreigners;

(b) if so, the details of those proposals and the action taken by Government thereon, alongwith the details of the status of the proposals;

(c) the reason's for keeping these proposals pending; and

(d) by when pending proposals would be cleared and expenditure would be reimbursed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) The Scheme for Modernization of State Police Forces (MPF) is not a reimbursable scheme. It is a

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non-Plan scheme being implemented by the Government under which Annual Action Plans are prepared by the States which are considered by the Government and Central funds are released to States based on the approved Action Plans, as per the terms of the scheme. The Government of Madhya Pradesh had submitted a proposal to the tune of Rs. 53.33 crore under the MPF Scheme, 2006-07. The Plan to the extent of 53.00 crore was approved by the Government, which included Rs. 40.00 crore of Central share and Rs. 13.00 crore of State share. On the basis of the Plan approved by the Government, Central Share of Rs. 43.24 crore was released to the State Government of Madhya Pradesh during 2006-07, against the original Central allocation of Rs. 40.00 crore.

Besides this, a claim for an amount of Rs. 10,24,17,439/- of Madhya Pradesh Government is outstanding for deployment of Special Armed Force personnel in Assam during the period May 1985 to October 1992. Further payment of this amount by Assam Government is dependent on the reconciliation of the amount of Rs. 22.16 crore already released to Madhya Pradesh Government by way of adjustment from the Central Plan Assistance to the Assam Government.

Farmer's land for border fencing in Punjab

3726. SHRI TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how much land of the farmers in Punjab has been acquired for putting up barbed wire on the Pakistan Border;

(b) whether the compensation has been paid fully;

(c) how much land of the farmers exists beyond barbed wire, touching the actual border;

(d) whether Government are paying compensation to the farmers owning that stretch of land; and

(e) if so, how much compensation has been paid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) The information is being collected from the State Government.